

**GOVERNMENT OF INDIA
HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:4845
ANSWERED ON:07.08.2009
RETENTION OF HOUSES BY SLUM DWELLERS
Khaire Shri Chandrakant Bhaurao

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether the Government has created any mechanism to ensure that slum-dwellers do not sell off their houses allotted to them under various schemes by way of subsidy provided by the Government; and

(b) if so, the details thereof?

Answer

MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION(KUMARI SELJA)

(a)&(b): Under Basic Services to the Urban Poor (BSUP) and Integrated Housing and Slum Development Programme (IHSDP) - components of Jawaharlal Nehru National Urban Renewal Mission (JNNURM), security of tenure is an important requirement and provision to the effect that the title of the land be made preferably in the name of the wife or alternatively in the names of husband and wife. State Governments have devised mechanisms to ensure that beneficiaries are not de-possessed of the houses allotted such as leasehold non-transferable rights for shorter or longer periods or for the duration of any housing loan taken.